इसे वेबसाईट www.govtpressmp.nic.in से भी डाउन लोड किया जा सकता है.



मध्यप्रदेश राजपत्र

(असाधारण) प्राधिकार से प्रकाशित

क्रमांक 486]

भोपाल, गुरुवार, दिनांक 15 सितम्बर 2022—भाद्र 24, शक 1944

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 15 सितम्बर 2022

क्र. 13867-197-इक्कीस-अ(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश सिविल न्यायालय (संशोधन) विधेयक, 2022 (क्रमांक 7 सन् 2022) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

> मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार, राजेश यादव, अतिरिक्त सचिव.

MADHYA PRADESH BILL No. 7 of 2022

THE MAHDYA PRADESH CIVIL COURTS (AMENDMENT) BILL, 2022

A Bill Further to amend the Madhya Pradesh Civil Courts Act, 1958.

Be it enacted by the Madhya Pradesh Legislature in the seventy-third year of the Republic of India as follows:—

Short title.

1. This Act may be called the Madhya Pradesh Civil Courts (Amendment) Act, 2022.

Amendment of Section 2.

- 2. In section 2 of the Madhya Pradesh Civil Courts Act, 1958 (No. 19 of 1958), for clause (a), the following clause shall be substituted, namely:—
 - "(a) "cadre of Higher Judicial Service" means the cadre of District Judges and shall include the Principal District Judge, District Judge (Super Time Scale), District Judge (Selection Grade) and District Judge (Entry Level);".

STATEMENT OF OBJECTS AND REASONS

The Shetty Pay Commission (First National Judicial Pay Commission) made certain recommendation with intent to adopt uniform designation of members of Higher Judicial Service and Lower Judicial Service in the country, which has been approved by the Hon'ble Supreme Court in the matter of "All India Judges Association versus Union of India and Others" (judgment dated 8th February, 2001).

- 2. In view of the judgment of Hon'ble the Supreme Court in the aforesaid matter, nomenclature has been incorporated in the Madhya Pradesh Higher Judicial Service (Recruitment and Conditions of Services) Rules, 2017.
- 3. In the Madhya Pradesh Gazette (Extra-ordinary), vide publication dated 30-03-2021, the same nomenclature was incorporated in the Madhya Pradesh Civil Courts Act, 1958 (No. 19 of 1958). Accordingly, in section 2 of the principal Act, for clause (a), the following clause had been substituted:—
 - "(a) "cadre of higher judicial service" means the cadre of District Judges and shall include the Principal District Judge, District Judge (Entry Level) and District Judge (Selection Grade);".
- 4. In the aforesaid amendment, the cadre of "District Judge (Super Time Scale)" is not included and mentioned cadres are not in sequence. Therefore, there is a need to further amend the aforesaid clause.
 - 5. Hence this Bill.

BHOPAL:

Dated, the 18th July, 2022.

Dr. NAROTTAM MISHRA *Member-in-Charge*.